

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 7212 of 2019

Holy Cross Institute, Hazaribagh, through its President Sr. Rosily @  
Rosy K.M. & Ors.

...Petitioner

-V e r s u s-

The State of Jharkhand represented through the Chief Secretary & Anr.

...Respondents

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner : - Mr. H.M.Joseph Mathew, Advocate

For the State :- Mrs. Vandana Singh, Sr.S.C.-III

05/25.06.2020

The present case is taken up through video conferencing.

When the writ petition is called out, Mrs. Vandana Singh, learned Sr.S.C.-III appearing on behalf of the respondents, prays for an adjournment on the ground that due to reshuffling of the panel of lawyers of the State Government, the brief of the case has not been handed over to her by the earlier State counsel.

In view of the said prayer, put up this case under the appropriate heading after two weeks.

**(Rajesh Shankar, J.)**

Ritesh